

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI

PRINCIPAL BENCH – COURT NO. III

Service Tax Appeal No. 53241 of 2018

(Arising out of Order-in-Appeal No. 501(CRM)ST/JDR/2018 dated 29.05.2018 passed by the Commissioner (Appeals), Central Excise & Central Goods and Service Tax, Jodhpur - Rajasthan)

Rajasthan Agro Industrial Services

Appellant

2-232, Near Old Chungi Naka,
Subhash Nagar,
Bhilwara (Rajasthan)

VERSUS

**Commissioner of Central Goods And
Service Tax, Udaipur (Rajasthan)**

Respondent

Appearance

Shri Bipin Garg & Ms. Kainat, Advocates – for the Appellant.

Shri Harshvardhan, Authorized Representative – for the Respondent

CORAM :

HON'BLE MS. BINU TAMTA, MEMBER (JUDICIAL)

HON'BLE MS. HEMAMBIKA R. PRIYA, MEMBER (TECHNICAL)

Date of Hearing/Decision : 30/01/2024

Final Order No. 50142/2024

Binu Tamta

The learned Authorized Representative for the Revenue has submitted that the matter has been settled under the SVLDR Scheme. Accordingly, the appeal is dismissed as withdrawn.

(Dictated & pronounced in open Court)

(Binu Tamta)
Member (Judicial)

(Hemambika R. Priya)
Member (Technical)

RM

